

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
RAJYA SABHA  
UNSTARRED QUESTION ADMITTED NO. 1177  
ANSWERED ON 10/03/2025**

**POLICY REGARDING CHANGE OF LAND USE FOR CINEMA HALLS IN DELHI**

**1177. SMT. DHARMSHILA GUPTA:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether Government has formulated any policy to continue the existing temporary cinema halls in Delhi on a permanent basis by changing the policy in regard to land use through an Extraordinary Gazette Notification in the year 2013, if so, the details thereof;
- (b) the number of temporary cinema halls that have been allowed to continue on a permanent basis so far through the change in policy regarding land use; and
- (c) whether new conditions have been added after issuing the notification through Extraordinary Gazette, if so, the details thereof?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

(a): Master Plan for Delhi (MPD)-2001 provided for norms and charges for the continuance of existing temporary cinemas. MPD-2021, notified on 07.02.2007, initially did not have any provisions for temporary cinemas. Subsequently, conditions for continuation of the already existing temporary cinemas in Delhi on a permanent basis were incorporated in MPD-2021 vide Gazette Notification S.O. 1487(E) dated 07.06.2013.

(b): Delhi Development Authority has informed that no change of land use has been processed in this regard.

(c): No new conditions have been added after issuing Notification dated 07.06.2013.

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